

COURT-I

**IN THE APPELLATE TRIBUNAL FOR ELECTRICITY
(Appellate Jurisdiction)**

**IA NO. 1389 OF 2018 IN
APPEAL NO. 135 OF 2018 &
IA NOS. 631, 728 & 641 OF 2018**

Dated: 15th January, 2019

**Present: Hon'ble Mrs. Justice Manjula Chellur, Chairperson
Hon'ble Mr. S.D. Dubey, Technical Member**

In the matter of:

**Haryana Power Purchase Centre & Ors. Appellant(s)
Versus
GMR Kamalanga Energy Limited & Ors. Respondent(s)**

Counsel for the Appellant(s) : Mr. M. G. Ramachandran
Ms. Ranjitha Ramachandran
Mr. Shubham Arya
Counsel for the Respondent(s) : Mr. Vishrov Mukerjee
Ms. Raveena Dhamija
Mr. Yashaswi Kant for R-1
Mr. Ravi Kishore
Ms. Rajshree Chaudhary for R-2
Mr. R. K. Mehta
Ms. Himanshi Andley for R-4
Mr. R.B.sharma for R-5

ORDER

Additional written submissions are submitted on behalf of GRIDCO. At Para (V) at Page No. 5, certain documents are sought by the Respondent No. 4, which seems to be with the Applicant and also Respondent No. 1. We direct the Appellant and Respondent No. 1 to furnish copies of the documents referred at Para (V) within 15 days, i.e. on or before 28.01.2019.

Respondent No. 1 is also permitted to place on record the additional documents in support of their contentions that different stand was taken by GRIDCO before Commission, Appellate Tribunal for Electricity and Hon'ble Supreme Court. Meanwhile, Bihar Discom shall also file reply, if any.

List the matter on **07.02.2019**.

**(S.D. Dubey)
Technical Member**

**(Justice Manjula Chellur)
Chairperson**

pr/kt